

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-702/ND/2018

CORAM:

**PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.11.2019.

NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and Beverages Pvt.Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

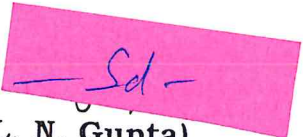
| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|-----------------|---|--------------------|-----------------------|------------------|
| Present: | Mr. Kshitij Sharda, Advocate for the Petitioner in CA 133/2019 Mr. Brijesh Kumr Tamber and Mr. Vinay Singh, Advocates for RP Mr. Naveen Kumar Jain, RP of Corporate Debtor Mr. Akshay Kapoor, for Karur Vysya Bank Ltd. Mr. Abhishek Anand, Advocate for Respondent | | | |

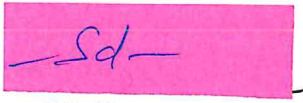
ORDER

Ld. Counsel for the Financial Creditors who were directed to deposit the lease rent directly to the account of the lessor submits that all members shall comply within 2 days. It is made abundantly clear that in the event of non-compliance within 2 days, it shall amount to contempt of the court.

CA 607/2019 was listed for arguments today. In view of the constitution of the Special Bench, the matter cannot be taken up today.

As the matter be heard by this Bench, list this case on 22nd November, 2019 at 2:30 p.m.


**(L. N. Gupta)
Member (T)**


**(Ina Malhotra)
Member (J)**